

ments to the cultivators of cane and meeting the other current liabilities of the mills. The Reserve Bank has permitted the State Bank and other scheduled banks, which have borrowed money for financing the procurement of foodgrains, to obtain further loans from the Reserve Bank for meeting the requirements of the sugar and other industries, without paying penal rates of interest on account of the impairment of their liquidity position by the excess amount borrowed against the procurement of food. The question of granting certain additional credit limits to the State cooperative banks, for financing cooperative sugar mills, is under consideration.

Development of Bilateral Relations

*1275. **Shri Madhu Limaye:**
Shri P. R. Chakravarti:
Shri K. N. Tiwary:

Will the Minister of Finance be pleased to state:

(a) whether in view of the collective or joint suspension of the economic assistance by the Aid India Consortium after the hostilities with Pakistan Government, Government have any proposal under consideration to develop relations on bilateral basis; and

(b) if so, the steps taken to put bilateral relations on a more durable basis?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) There has been no collective or joint suspension of economic assistance by the Aid India Consortium. There is therefore, no question of substituting exclusively bilateral relations for the Consortium approach.

(b) Does not arise.

Disclosure of Unaccounted Money

*1276. **Shri Yashpal Singh:**
Shri P. C. Boroah:
Shri N. R. Laskar:
Shri Liladhar Kotaki:
Shri Jashvant Mehta:
Shri Narendra Singh Mahida:
Shri R. Barua:
Shri S. Kandappan:

Will the Minister of Finance be

pleased to state:

(a) how much concealed income has been disclosed under the Voluntary Disclosure Scheme;

(b) the total amount of income-tax that accrued to Government on the amount disclosed; and

(c) whether it is proposed to introduce another scheme?

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): (a) A total sum of Rs. 146.53 crores has been declared under section 24 of Finance (No. 2) Act, 1965.

(b) Tax demand is not ascertainable at present, as most of the declarations were received in March, 1966 and they have not yet been scrutinised.

(c) No, Sir.

Backward Classes

*4104. **Shri A. K. Gopalan:**
Shri D. N. Tiwary:

Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the Committee to examine the question of economic uplift of the Scheduled Castes has submitted its final report;

(b) if so, the main recommendations thereof;

(c) whether any changes have been suggested in the basis of reservation provided to them for getting jobs and educational; and

(d) if so, what they are?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) No, Sir.

(b) to (d). Do not arise.

Visit of Commissioner for Scheduled Castes and Scheduled Tribes to Kerala

4105. **Shri A. K. Gopalan:** Will the Minister of Planning and Social Welfare be pleased to state:

(a) whether the Commissioner for Scheduled Castes and Scheduled Tribes visited Kerala in November, 1965;